

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

43. C.P. 2316/MB/2019

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2023**

**NAME OF THE PARTIES: - Mr Dipen K Shroff**  
**V/s**  
**Zenith Birla India Ltd**

**Section: 73(4) of Companies Act, 2013**

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**ORDER**

**C.P. 2316/MB/2019**: - None is present on behalf of the Applicant. This matter was listed on board on several occasions however, it is evident from the order sheet of various dates i.e. (26.09.2023, 17.08.2023, 21.06.2023, 27.04.2023, 02.03.2023, 05.01.2023, 23.11.2022, 14.09.2022) that none appeared from the side of the Applicant. It appears that the Applicant is not interested in prosecuting the matter. In view of the above conduct and continuous absence of the Applicant, we are of the considered view that the Applicant does not want to prosecute the matter any further Accordingly, **C.P. 2316/MB/2019 is dismissed for non-prosecution.**

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**